

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 1473/96

Date of Order : 4.9.98

BETWEEN :

Kochaganti V.H. Sastry

.. Applicant.

AND

1. Indian Council of Agricultural Research, Krishi Bhavan, Re p. by its Director General, New Delhi.
2. The Agricultural Scientist Recruitment Board, Rep. by its Secretary. Krishi Anusandhan Bhavan, PUSA- New Delhi.
3. The Union of India, rep. by its Secretary. Ministry of Agriculture, Govt. of India, New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr.R.Briz Mohan Singh

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr.Mallikarjuna Rao for Mr.R.Briz Mohan Singh, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for the respondents.

2. This OA is filed for the following reliefs :-

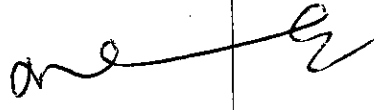
(i) to call for the records of the 1st and 2nd respondents relating to the selection of candidates for appointment to the post of Scientist in Animal Physiology in the Institutions falling under the 1st respondent in pursuance of Agricultural Research Service combined with National Eligibility Test and Senior Research Fellowship Examinations, 1994 and to quash or set aside the revised select list (published in Employment News 23-29/11/1996) of the 2nd respondent in so far as the vacancies in the posts of Scientist in Animal Physiology are concerned and

(ii) to issue a consequential direction to the respondents to forthwith issue appointment orders in favour of the applicant in the post of Scientist in Animal Physiology in any of the institutions under the 1st respondent in pursuance of the select list dated 16.6.95 of ARS Examinations 1994 and letter No.F.No. 35-115/95-Pers.I dated 27.9.95.x

3. The learned counsel for the applicant now submits that the prayer in the OA has already been granted by the department themselves. Hence he submits that the OA has become infructuous.

4. In view of the above submission, the OA is dismissed as infructuous. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R.RANGARAJAN)
Member (Adm.)

Dated : 4th September, 1998

(Dictated in open Court)

OA.1473/96

Copy to:-

1. The Director General, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
Secretary,
2. The Agricultural Scientist Recruitment Board, Krishi Anusandhan Bhavan, Pusa- New Delhi.
3. The Secretary, Ministry of Agriculture, Govt. of India, New Delhi.
4. One copy to Mr. R.B. Mehan Singh, Advocate, CAT., Hyd.
5. One copy to Mr. N.R. Devarej, Sr. GSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

srr

29/9/98 (7)

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESWAR :
M(J)

DATED: 4/9/98

ORDER/JUDGMENT

~~M.A/R.A/C.P.NO.~~

in
C.A.NO. 1473/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय प्रशासनिक न्यायाधिकरण
Central Administrative Tribunal
न्याय / DESPATCH
21 SEP 1998
हैदराबाद न्यायपीठ
HYDERABAD BENCH